

(*Interruptions*)

SHRI CHIRANJI LAL SHARMA (Karnal) An Additional Session's Judge has been kidnapped from the G.T. Road.

MR. SPEAKER: It is a State problem.

(*Interruptions*)

MR. SPEAKER : Nothing doing. Sit down.

(*Interruptions*)

SHRI CHINTAMANI JENA (Chittoor)
Please accept my Calling Attention Motion.

MR. SPEAKER: Meet me in the Chamber. Not here.

(*Interruptions*)

PAPERS LAID ON THE TABLE

12.03 hrs

[*English*]

Annual Report and Review on the working of Institute of Applied Manpower Research, New Delhi for 1987-88

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAV SINH SOLANKI): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1987-88 along with Audited Accounts.)
- (ii) A copy of the Review (Hindi and English versions) by the Govern-

ment on the working of the Institute of Applied manpower Research, New Delhi for the year 1987-88. [Placed in Library See No. LT 6874/88]

Coast Guard (Ceremonial) Rules, 1988, Review on the working of and Annual Reports of Garden Reach Shipbuilders and Engineers Ltd., Calcutta for 1987-88, Mazgaon Dock Ltd., Bombay for 1987-88 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table:-

- (1) A copy of the Coast Guard (Ceremonial) Rules, 1988 (Hindi and English versions) published in Notification No. S.R.O. 15 (E) in Gazette of India dated the 22nd November, 1988, under sub-section (3) of section 123 of the Coast Guard Act, 1978 [Placed in Library See No. LT 6875/88]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Mazagon

- Dock Limited, Bombay, for the year 1987-88. [Placed in Library See No. LT 6876/88]
- (ii) Annual Report of the Mazagon Dock Limited, Bombay, for year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 6877/88]
- (c) (i) Review by the Government on the working of the Bharat Earth Movers limited, Bangalore, for the year 1987-88.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 6878/88]
- (d) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1987-88.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for year 1987-88 along with Audited, Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 6879/88]
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1987-88.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon
- [Placed in Library See No. LT 6880/88]
- (f) (i) Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1987-88.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the years 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 6875/88]
- Reviews on the working of and Annual Reports of Indian Rare Earths Ltd. Bombay for 1987-88, Indian National Science Academy, New Delhi for 1987-88, Indian Academy of Sciences, Bangalore, for 1987-88 etc.**
- THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACES (SHRI K.R. NARAYANAN): I beg to lay on the Table:-
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A statement regarding Review by the Government on working of the Indian Rare Earths Limited, Bombay, for the year 1987-88.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 6882/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1987-88. [Placed in Library See No. LT 6883/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1987-88. [Placed in Library See No. LT 6884/88]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology Pune, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1987-88. [Placed in Library. See No. LT 6885/88]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1987-88. [Placed in Library See No. LT 6886/88]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1987-88. [Placed in Library. See No. LT-6887/88]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1987-88 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1987-88. [Placed in Library. See No. LT 6888/88]
- (8) A statement (Hindi and English versions) (i) correcting the reply given on 3rd August, 1988 to Unstarred Question No. 1096 by Dr. Krupasindhu Bhoi regarding weather Forecasting Centre in New Delhi and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT/6889/88]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar for the year 1987-88 along with

Audited Accounts.

- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1987-88. [Placed in Library. See No. LT-6890/88]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1987-88. [Placed in Library. See No. LT 6891/88]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1987-88. [Placed in Library. See No. LT 6892/88]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the

working of the Centre for Development of Telematics, New Delhi for the year 1987-88. [Placed in Library. See No. LT-6893/88]

Notification under All India Services Act, 1951 and Central Reserve Police Force Act, 1949

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) On behalf of Shri P. Chidambaram, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951.
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Nine Amendment Regulations, 1988 published in Notification No. G.S.R. 872 in Gazette of India dated the 12th November, 1988.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1988 published in Notification No. G.S.R. 873 in Gazette of India dated the 12th November, 1988. [Placed in Library. See No. LT 6894/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-
- (i) The Indo-Tibetan Border Police (Non-Gazette Telecommunication Cadre) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 720 in Gazette of India dated the 10th September, 1988.
- (ii) The Central Reserve Police

Force (Amendment) Rules, 1988 published in Notification No. G.S.R. 784 in Gazette of India dated the 8th October, 1988. [Placed in Library. See No. LT-6995/88]

Annual Administrative Report of Andaman and Nicobar Administration for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table a copy of the Annual Administrative Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1985-86. [Placed in Library. See No. LT-6896/88]

12.04 1/2 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1988, agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 24th November, 1988."

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Recent Strike by Workers of Industrial Establishments in Delhi and nearby areas

SHRI BAJU BAN RIYAN (Tripura East):

I call the attention of the Minister of Labour to the following matter of urgent public importance, and request that he may make a statement thereon:

"Recent strike by a large number of workers of industrial establishments in Delhi and nearby areas and the steps taken by the Government to resolve the issues involved."

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): The Centre of Indian Trade Unions, Delhi Committee gave a notice to Lt. Governor, Delhi on 19.10.1988 to observe strike in industrial establishments at Delhi from 22.11.1988 to 28.11.1988. A similar notice was addressed by the Centre of Indian Trade Unions, District Committee, Ghaziabad to the Chief Minister, UP to observe strike in Ghaziabad. The major demands made by the Delhi Committee related to payment of minimum wages at Rs. 1,050/- per month and variable D.A. with a rate of Rs. 2/- per point rise in Consumer Price Index, abolition of contract labour system, provision of creches at places of employment of women workers, provision of housing facilities to workers, opening of closed factories, preventing closure of Delhi Cloth Mills, reinstatement of employees of the Delhi Transport Corporation and non-interference by police in the trade union movements. The demands made by the District Committee, Ghaziabad, more or less were similar. In Faridabad (Haryana) also similar demands were raised.

Under Section 3 of the Minimum Wages Act, 1948, the responsibility of fixing minimum wage is placed upon the appropriate Government which according to Section 2 (b) is the State Government or the Union Territory Administration except in some cases, where the Central Government has been defined as the appropriate authority. Thus, the responsibility for fixing and revising minimum wages in the area of Delhi rests with Union Territory Administration of Delhi and in case of U.P. and other States it is State Governments. The Minimum Wages Act provides for the Advisory Boards which are tripartite in nature, and include represen-